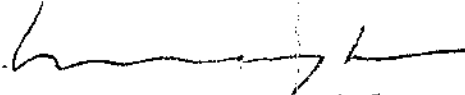


TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE & INSURANCE
New Delhi, the 17th February, 76.

NOTIFICATION
INCOME TAX

1/2given No. 1230/F.No. 203/6/76-ITA.II): It is hereby notified for general information that the approval under section 35(1)(ii) of the Income-tax Act, 1961 to the Medical Education Foundation, Madras, by notification No. 32(F.No. 203/2/72-ITA.II) dated 15.2.72 is withdrawn with effect from 1st April, 76 on the recommendation of the prescribed authority, the Indian Council of Medical Research, New Delhi.

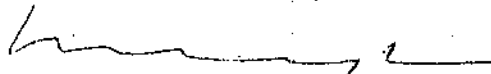


(K.R. RAGHAVAN)

DIRECTOR, MINISTRY OF FINANCE, GOVT. OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aivan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Indian Council of Medical Research, Ansari Nagar, New Delhi with reference to their letter No. 38/27/70-IA.II(Pt.IV) dated 12.12.75/3.2.76.
5. Ministry of Health, New Delhi, in continuation of this Department's notification referred to above. In this connection their F.No.9-87/71-ISM-refers.
6. The Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(R.S.&P), New Delhi, (5 copies).



(K.R. RAGHAVAN)

DIRECTOR, MINISTRY OF FINANCE, GOVT. OF INDIA